

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 3527/2024 IN C.P. (IB)/959(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

NAME OF THE PARTIES:- Mr. Avil Menezes - Resolution Professional of
Syntex Trading & Agency Private Limited Vs.
Mr. Ravi Sethia - Resolution Professional of
Future Lifestyle Fashion Limited
IN THE MATTER OF
Bank of India
Vs
Future Lifestyle Fashions Limited

**Section: 60(5), Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy Code,
2016**

ORDER

IA 3527 of 2024

For the Applicant(VC) : Adv. Rakesh Gupta

For the RP/Respondent(VC) : Adv. Nandita Bajpai

This Application has been by the Applicant seeking directions against the Respondent/RP to provide all the information relating to the identification of the assets of Syntex Trading & Agency Private Limited, lying in the possession, control, and custody of the Corporate Debtor. Counsel for the RP is present and seeks time to file reply. Let reply, if any, on behalf of the Respondent/RP be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **27.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)